



FORM No. - 4

See Rule (12)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
CUTTACK BENCH

**ORDER SHEET**

Original

Application No. .... 1314 .... of 200 3

Applicant(s). Smt. Radhikamani Bramha. Respondent(s). Union of India & Ors.

Advocate for Applicant(s). M/s. A. K. Nanda. Advocate for Respondent(s).

P. K. Lenka

P. Lenka

**NOTES OF THE REGISTRY**

**ORDERS OF THE TRIBUNAL**

**REGISTER**

*DR*  
Dy. Registrar 30.12.03.

1. Order dated 30.12.2003.

Heard Mr. B. K. Lenka, learned

Counsel appearing for the Applicant and Mr. R. C. Rath, learned Standing Counsel, on whom a copy of this OA has been served.

Radhikamani Bramha, has filed this O.A. U/s.19 of the Administrative Tribunals Act, 1985; because no terminal benefits are being paid to her, following the premature death of her son Narasingha.

*DR*  
S.O. (J)

29.12.03

OA 9/103

NOTES OF THE REGISTRY

For Orders as per Mems  
of Hon'ble Court.  
Defects not removed.

~~DR~~  
29.12.03

B.M.C.

Defects removed in the  
Court.

For Regn A1.

~~DR~~  
30.12.03

~~DR~~  
30.12.03

ORDERS OF THE TRIBUNAL

Brahma and no employment under rehabilitation assistance scheme has been extended in favour of her grand son. It is the case of the Applicant that her son N.Brahma (who was in service of SE Railway at Bandamunda) became sick and died prematurely on 2.6.1994. It is the further case of the Applicant that although she has placed on record all required materials, the Respondents are, by remaining callous, not disbursing her terminal benefits; nor providing a compassionate employment to her grand son. It is the positive case of the Applicant that the Respondents have not responded to her in any manner.

In the aforesaid premises, without waisting any time, this O.A. is disposed of, at the admission stage, with direction to the Respondents to treat this O.A. as a representation of the Applicant to the Respondents and pass necessary consequential orders, within a period of 90 days from the date of receipt of a copy of this order. In order to expedite the matter, the Respondents should depute a Welfare Inspector to contact the Applicant and collect information for expeditious disposal of the matter in issue.

Send copies of this order, alongwith copies of the OA, to the Respondents and free copies of this order be given to learned counsel for the Applicant and Mr.R.C.Rath, learned

~~DR~~

3  
O.A.No. \_\_\_\_\_ /2003

Standing Counsel for the Railways; on whom a copy  
of this Original Application has already been  
served.

~~1st about  
30/12/03~~  
Member (Judicial)

Copy of order  
eff. 30/12/03 a/w  
of copy issued  
to all the despatch  
by Posts.

Re some copy of  
order issued to  
the counsel for  
both side.



  
D. S. Roy